

HIGH COURT OF KARNATAKA

April 16, 2020

NOTIFICATION

(As applicable to all Districts Courts and Trial Courts in the State)

In view of the Full Court Resolution dated April 13, 2020, in supersession of all earlier order passed in this behalf, Hon'ble the Chief Justice is pleased to pass the following order:

1. It is declared that there shall be '**closure**' of all the District and Trial Courts, Family Courts, Labour Courts and Industrial Tribunals in the State from **April 15 to May 3, 2020 (both days inclusive)**. This period will be treated as the period of closure of the Courts in accordance with Section 4 of the Limitation Act, 1963.
2. In case of extreme urgency, a request for taking up a case which is already filed can be made by sending email to the registered email IDs of the respective Courts as specified in Annexure A to this Notification. A memo stating the details of urgency with all material particulars shall be forwarded by email. The concerned Principal District Judge / Principal Judges may, if satisfied about the existence of the extreme urgency, direct that the case will be heard by a particular Judicial Officer by video conferencing hearing. Necessary instructions to enable the Advocates/Parties-in-person concerned to participate in the video conferencing hearing shall be

issued by the concerned Principal District Judge / Principal Judges by a technical staff member nominated by him.

3. In case of extreme urgency, a request for filing fresh matters or Interlocutory Applications (IAs) in the pending matters shall be submitted to the email IDs of the concerned Court mentioned in Annexure-A to this Notification. The request for e-filing shall be made in the form of a memo stating the details of urgency with material particulars. If the concerned Principal District Judge / Principal Judge is satisfied about the existence of extreme urgency, he will forward detailed instructions for e-filing to the concerned Advocate/Party-in-person on the same email ID from which the request made by the Advocate/Party-in-person is received. After e-filing is made, the concerned Principal District Judge / Principal Judge shall fix a date for hearing which will be communicated to the concerned Advocate/Party-in-person. Necessary instructions for attending the video conferencing hearing shall be issued to the concerned Advocate/Party-in-person by the concerned Principal District Judge / Principal Judge or by a technical staff member nominated by the concerned Principal District Judge / Principal Judge.
4. In the memo submitted in accordance of clauses 3 and 4 above, the Advocate/Party-in-person shall set out his cell phone number. All communications shall be made

on the email ID from which memo is received and on the cell phone number mentioned in the memo.

5. Hearing of urgent matters will be conducted via video conferencing. Necessary instructions will be issued to the Advocates / Parties-in-person when hearing of urgent matter is permitted.
6. Video Conferencing hearing of urgent matters shall be fixed on **each Tuesday and Friday between 11.00 am and 12.30 pm. It can be fixed by Principal District Judge / Principal Judge on any other day in case of grave urgency.** If any Tuesday or Friday is a General Holiday, the matters shall be fixed on immediately next working day.
7. The Principal District Judge / Principal Judge will ensure that a counter in office of the concerned Court is kept open on every **Tuesday and Friday between 11.00 am and 12.30 pm** only for purposes of payment of process fees and for payment of court fees. The payment of process fees will be allowed only in those matters in which notices have been issued during the closure period. Court fees will be received only in respect of the matters which are permitted to be e-filed during closure period.
8. The Principal District Judge / Principal Judge shall ensure that the skeletal staff members who are required to come to the Courts and the Advocates and litigants as

well as Advocates' clerks who enter the Court precincts for purpose of payment of process fee/court fee shall compulsorily wear face masks. It shall be ensured that social distancing is maintained in the Court rooms/offices, filing counters etc., and hand sanitizers are kept for use in all these places.

9. The cases which are already listed up to May 2, 2020 shall be adjourned automatically to subsequent dates, which shall be uploaded in the website as well as CIS.

10. The members of the Bar and litigants are requested to note the order dated March 23, 2020 passed by the Hon'ble Supreme Court of India (***In Suo Motu Writ Petition (Civil) Nos.3/2020 In re: Cognizance for extension of Limitation***) wherein to obviate such difficulties and to ensure that lawyers/litigant do not have to come physically to file such proceedings in respective Courts/Tribunals across the country, it is ordered that a period of limitation in all such proceedings, irrespective of the limitation prescribed under the general law or Special Laws whether condonable or not shall stand extended w.e.f 15th March 2020 till further order/s to be passed by the Supreme Court in the said proceedings.

11. This notification supersedes all notifications/notices issued earlier, as applicable to all the District Courts and Trial Courts in the State, concerning the period of

closure. This notification will be in force till further notification is issued.

12. In view of the decision taken by the Full Court of Hon'ble High Court of Karnataka on April 13, 2020, there **shall be no Summer Vacation to High Court and all other District and Trial Courts in the State.**

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-
(Rajendra Badamikar)
Registrar General

Date: 30-03-2020

: NOTICE:

It is hereby notified to Advocates / Party-in-person / Litigant Public that, in case of any extreme urgency, request may be sent to the registered mail Ids of the respective District Courts. If extreme urgency is considered favourable by the Principal District Judge, necessary intimation will be issued by the Principal District Judge, accordingly for permitting e-filing. E-filed matters will be heard only on Tuesdays and Fridays between 11.00 A.M. to 12.30 P.M.

Sl.No.	District	email-id-1	email-id-2
1	Bagalkot	pdjbagalkot@karnataka.gov.in	pdjbgk@gmail.com
2	Ballari	pdjballari@karnataka.gov.in	pdjbellary@gmail.com
3	Belagavi	pdj.belagavi@karnataka.gov.in	pdj.belagavi@gmail.com
4	Bengaluru Rural	pdjbangalorerural@karnataka.gov.in	pdjbangalorerural@gmail.com
5	Bengaluru Urban	pccsjbengaluru@karnataka.gov.in	citycivilcourt.blr@gmail.com
6	Bidar	pdj.bidar@karnataka.gov.in	pdj.bidar@gmail.com
7	Chamarajanagar	pdjchamarajanagar@karnataka.gov.in	pdjchamarajanagar@gmail.com
8	Chikkaballapur	pdjcbpur@karnataka.gov.in	pdj.chikkaballapur@gmail.com
9	Chikkamagaluru	pdjchikkamagaluru@karnataka.gov.in	pdj.chikmagalur@gmail.com
10	Chitradurga	pdjchitradurga@karnataka.gov.in	pdjchitradurga1@gmail.com
11	Dakshina Kannada	pdjmangaluru@karnataka.gov.in	pdj.mangalore@gmail.com
12	Davanagere	pdjdavanagere@karnataka.gov.in	davangere.pdj@gmail.com
13	Dharwad	pdjdharwad@karnataka.gov.in	dharwadpdj@gmail.com
14	Gadag	pdjgadag@karnataka.gov.in	pdj.gadag@gmail.com
15	Hassan	pdjhassan@karnataka.gov.in	pdjhassan@gmail.com
16	Haveri	pdjhaveri@karnataka.gov.in	distjudgehaveri@gmail.com
17	Kalaburagi	pdjkalaburagi@karnataka.gov.in	pdjkalaburagi@gmail.com
18	Kodagu	pdjkodagu@karnataka.gov.in	pdj.kodagu@gmail.com

19	Kolar	pdjkolar@karnataka.gov.in	pdj.kolardistrict@gmail.com
20	Koppal	djkoppal@karnataka.gov.in	dj.koppal@gmail.com
21	Mandya	pdjmandya@karnataka.gov.in	districtjudgemandya@gmail.com
22	Mysuru	pdjmysuru@karnataka.gov.in	pdjmysuru@gmail.com
23	Raichur	pdjraichur@karnataka.gov.in	pdjraichur09@gmail.com
24	Ramanagara	pdjramanagara@karnataka.gov.in	pdjramanagaram@gmail.com
25	Shivamogga	pdjshivamogga@karnataka.gov.in	pdj.shimoga@gmail.com
26	Tumakuru	pdjtumkur@karnataka.gov.in	pdjtumakurudist@gmail.com
27	Udupi	pdjudupi@karnataka.gov.in	dj.udupi@gmail.com
28	Uttara Kannada	pdjuttarakannada@karnataka.gov.in	pdjkarawar@ymail.com
29	Vijayapura	pdjvijayapura@karnataka.gov.in	pdjvijayapura@gmail.com
30	Yadgir	pdjyadgir@karnataka.gov.in	pdj.yadgir@gmail.com
31	Small Cause Court Bangalore	chiefscblr@karnataka.gov.in	smallcause@gmail.com
32	CMM Courts Bangalore	cmmbangalore@karnataka.gov.in	cmm.blr@gmail.com
33	Family Court, Bangalore	pfjcbengaluru@karnataka.gov.in	familycourt0024@gmail.com

By Order of the Hon'ble Chief Justice

Sd/-
(Registrar General)
High Court of Karnataka,
Bengaluru.